

NOTIFICATION re. CENTRAL APPRENTICESHIP COUNCIL (AMENDMENT RULES, ETC.)

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI M. S. GURUPADASWAMY): On behalf of Shri S. C. Jamir.

I beg to lay on the Table—

(1) A copy of the Central Apprenticeship Council (Amendment) Rules, 1968, published in Notification No G.S.R. 1250 in Gazette of India dated the 6th July, 1968, under sub-section (3) of section 37 of the Apprentices Act, 1961. (Hindi and English versions). [Placed in Library. See No. LT-1420/68.]

(2) A copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1968, published in Notification No. SO 2384 in Gazette of India dated the 6th July, 1968 under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-1421/68.]

(3) A copy of the Industrial Disputes (Central) Amendment Rules, 1968 published in Notification No. GSR 1059 in Gazette of India dated the 8th June 1968, under sub-section (5) of section 38 of the Industrial Disputes Act, 1947. [Placed in Library. See No. LT-1422/68.]

(4) A copy of the Iron Ore Mines Labour Welfare Cess (Second Amendment) Rules, 1968, published in Notification No. GSR 1251 in Gazette of India dated the 6th July, 1968, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961. [Placed in Library. See No. LT-1423/68.]

(5) A copy of the Revised Estimates for the year 1967-68 and Budget Estimates for the year 1968-69 of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-1424/68.]

(6) A copy of the Employees' State Insurance (Central) Third Amendment Rules, 1968, published in Notification No. GSR 1006 in Gazette of India dated the 1st June, 1968, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-1425/68.]

(7) A copy of Government Resolution No. WB15(24)/67 dated the 20th June, 1968 regarding Government decisions on recommendations made by the Central Wage Board for Electricity undertakings. [Placed in Library. See No. LT-1426/68.]

(8) (i) A copy each of the following Notifications under sub-section (3) of section 34 of the West Bengal Mining settlements (Health and Welfare) Act, 1964, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:—

(a) The West Bengal Mining Settlements (Health and Welfare) (Election of Members) Rules, 1967, published in Notification No. PH|5565|2R-1|66 Pt. I in Calcutta Gazette dated the 22nd September, 1967.

(b) The Mines Board of Health (Conduct of Business/Rules, 1968, published in Notification No. PH|711|2R 1|66 Pt. IV in Calcutta Gazette dated the 25th March, 1968.

(ii) A Statement showing reasons for delay in laying the above notifications. [Placed in Library. See No. LT-1427/68.]

NOTIFICATIONS re. REGISTRATION OF ELECTORS (SECOND AMENDMENT) RULES, ETC.

SHRI M. YUNUS SALEEM: I beg to lay on the Table—

(1) A copy of the Registration of Electors (Second Amendment)